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THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV (a) to (c) The Election SHANKAR): Commission which has been contacted has stated in its communication dated 27-6-1980 that it has no information in this regard and that in the absence of such information it is unable to express any opinion in the matter. Subsequently on enquiries it has come to the notice of Government that the Andhra Pradesh a full page Government has published advertisement in a Hindi Daily "Rajasthan Patrika" from Jaipur dated 22-5-x 980 No information has so far been received by Government with regard to any such advertisement in any Hindi Daily of Madhya Pradesh or Uttar Pradesh. The information said advertisement in regarding the Rajasthan Patrika and any information which may be received with regard to similar advertisement (s) in Hindi Dailies of Madhya Pradesh and Uttar Pradesh will be forwarded t₀ the Election Commission.

12 Noon

PAPERS LAID ON THE TABLE

Budget Estimates (1980-81) of the Damodar Valley Corporation

THE MINISTER OF ENERGY AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): Sir, I beg to lay on the Table, under sub-section (3) of section 44 of the Damodar Valley Act, 1948, a copy (in English and Hindi) of the Budget Estimates of the Damodar Valley Corporation for the year 1980-81 [Placed in Library. See No. LT-886/80].

I. Report (Pecember, v979) of theLaw Commission of India On the Hindu widows remarriage at 1956.

on the Table

II. Report and accounts (1978-79) of the Central wakf council and related papers.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers: —

- (I) Eighty-first Report (December, 1979) of the Law Commission of India on the Hindu Widows Remarriage Act, 1856. [Placed in Library. See No. LT-976/80].
- (II) Annual Report and Accounts of the Central Wakf Council for the year 1978-79 together with Audit Report on the Accounts. [Placed in Library. See No. LT-977/80].

Central Advisory Committee for Light Houses (Procedural) Amendment Rules, 1979

THE MINISTER OF SHIPPING AND TRANSPORT AND TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): Sir, I beg to lay on the Table, under sub-section (3) of section 21, of the Lighthouse Act, 1927, a copy (in English and Hindi) of the Ministry of Shipping and Transport (Shipping Wing) Notification G.S.R. No. 867, dated the 23rd June, 1979 publishing the Central Advisory Committee for Lighthouses (Procedural) Amendment Rules, 1979. [Placed in Library. See No. LT-975-A/80].

SHRI ERA SEZHIYAN (Tamil Nadu): Sir. 1 am on a point of order.

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh): Sir, I am on a point of order.

SHRI ERA SEZHIYAN (Tamil Nadu): Sir, under item No. 3, the I notification...

Special

connections with Deccan
Cooperative Spg. Mills

Now,

MR. CHAIRMAN:

Mention by Shri Kulkarni.

श्री नागेश्वर प्रसाद शाही: पोइन्ट आफ प्राइंट । श्री जैन सिंह ने आज से दस दिनपहले सदन में बादा किया था कि ने इस सदन को महिला सदस्यों को साथ ? कर्यापा जाएंगे और वहां देख कर जांच करेंगे। दस दिन बीत गये, आज तक मंत्री महोदय वहां नहीं गये जब कि वहां जुल्म जारी है। संसद को महिला सदस्या वहां गयी थीं और उन्होंने अपनी रिपोर्ट दी थी।

भी समापति : ज्ञानी जी, श्राप जाएंगे या नहीं जाएंगे ...

इसलिए मैं मंत्री महोदय से जानना चाहता

हं किये बागपत कव जाएंगे ।

गृह संत्री (ज्ञानी जैल सिंह) : मैं कल जारहा हूं । दस दिन नहीं हुए वादा किये हुए । फिर भी मैं लेट हो गया हूं। मैं कर जारहा हूं? महिला मेम्बरान को मैंने लिख दिया है।

श्री नागेश्वर प्रसाद शाही : जो मेम्बर प्राप के साथ जाना चाहते हैं उन को लेलीजिए ।

SHRI ERA SEZHIYAN: Sir, the third item under the 'Papers Laid on the Table' the notification is dated the 23rd June, 1979. I would like to know why it has taken such a long time to lay the notification on the Table of the House.

MR. CHAIRMAN: That is about •the Papers laid on the Table.

SHRI ERA SEZHIYAN; Yes, Sir. Item No. 3.

MR. CHAIRMAN: Mr. Minister, you have to give an explanation.

ब्राप को कागजात रखने में बहुत देर होगबी उसकेबारे में पुरु रहे हैं।

SHRI A. P. SHARMA: I will give < hte reasons later on. They are not with m» now, Sir.

REFERENCE TO THE ALLEGED IN-VESTIGATION BY THE CBI ABOUT THE CONNECTIONS OF SHRI A. G. KULKARNI, MP WITH THE; DEC-OAN CO-OPERATIVE SPINNING MILLS AT ICHALKARANJI, MAHARASHTRA AND OTHER RELATED MATTERS

SHRI A. G. KULKARNI (Maharashtra): Sir, I thank you for allowing me to make a Special Mention on a more important matter than phone tapping which concerns the unfettered right of a Member to function in Parliament without fear or favour.

Sir, today morning, I received telephone from Bombay, Ichalkarawji and a telegram-which is here with me-that two CBI officers visited the Deccan Co-operative Spinning Mills at Ichalkaranji two or three days back and enquired about my personnal association with that co-operative organisation and other related information. The State Government has a continuous and concurrent' audit of co-opertive organisations large equity bases, and the Manager directed the officers to meet the Government auditor and who promised all assistance, but the Registrar of Co-operative Societies or the Director of Hand-looms and Powerlooms must permit him to do so. The CBI officers went back and told the management that they will come back with permission and more powers. Sir, what does this mean? I can now see that there is a chain of events. During the Assembly elections two prospective candidates of my party were frightened by the strong arm tacties of the Government agencies. Kalmadi, who is the President of the Youth Congress and whose house was raided, just declined to contest. Mr. Bhegade another prospective candidate from Maval was another victim who declined to contest. Mr. Awade Chairman of another Cooperative spinning mill Ichalkaranji, where-from I come, got from ele*-